

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23-04-2024 AT 10:30 AM**

**Company Petition IB/69/2021
AND
IA (IBC) 901/2022 in Company Petition IB/69/2021
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Orissa Computer Academy

...Operational Creditor

AND

Healersark Esources Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition IB/69/2021

Learned Counsel Mr Praveen Jain, for Operational Creditor present through Video Conference.

Written submissions were already filed. Heard the learned counsel for the Operational Creditor. None appeared for the Corporate Debtor. At request of the counsel for Operational Creditor we adjourn the matter to 30.04.2024 with a direction to complete the oral submissions if any and the corporate debtor to make oral submissions not extending 10 minutes, as last chance.

IA (IBC) 901/2022

Orders in IA No 901/2022 is deferred as this Tribunal is of the opinion that the same can be disposed of along with the company petition.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)